

**0CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**T.A. No. 61/2361/2020**

This the 04th day of February, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)  
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Abdul Hamid Sheikh, Aged 53 years, S/o Ghulam Hussain Sheikh, R/o Bunstan, Tehsil and District Kishtwar.

.....Applicant

(Advocate:- Mr. N.D. Qazi)

**Versus**

1. The State of Jammu and Kashmir, through Commissioner/Secretary, Animal and Sheep Husbandry Department, Civil Secretariat, Jammu/Srinagar.
2. Director, Animal Husbandry Department, Jammu.
3. Chief Animal Husbandry Officer, Kishtwar.

.....Respondents

(Advocate: Mr. Amit Gupta, Id. Additional Advocate General)

**O R D E R  
[O R A L]**

**(Delivered by Hon'ble Mr. Anand Mathur, Member-A)**

Learned counsel for the applicant submits that the T.A. can be disposed of by directing the respondents to release the salary of the applicant.

2. Looking to the arguments of learned counsel for the applicant, the T.A. is disposed of with direction to the respondents to release the salary of the applicant, if due, as per Rules provided he has worked under the respondents. This exercise is to be completed within a period of one month from the date of receipt of certified copy of this order.
3. It is made clear that we have not entered into the merits of the case.
4. No order as to cost.

**(ANAND MATHUR)  
MEMBER (A)**

*Arun*

**(RAKESH SAGAR JAIN)  
MEMBER (J)**